

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-502**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 01.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Piyush singh, Adv. Vivek Kumar and  
Adv. Jayant Upadhyay

For the Respondent : Adv Ishan Dewan, Adv V. Siddharth, Adv Ayushi  
Mishra

**(Day 1 of full hybrid hearing)**

**ORDER**

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Both the Counsels submitted that in terms of order dated 07.03.2024, they have filed their written submissions. However, written submissions of none of the parties are available on the e-portal. Both the parties are directed to approach the Registry and cure the defects, if any, so that the same are reflected on the e-portal. List this matter on **19.04.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**